

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

R.A.No.76/99 in O.A.No.953/97

Date of Order:25.11.99

BETWEEN :

M.Abid Ali Khan

..Applicant.

AND

1. The Secretary, Railway Board,
Ministry of Railways, Rail Bhavan,
New Delhi.
2. The Secretary,
Union Public Service Commission,
New Delhi.
3. The Chairman,
Medical Board, S.C.Railway,
Rail Nilayam, Secunderabad.
4. The Director General Railway
Health Services, Railway Board,
New Delhi.

..Respondents.

Counsel for the Applicant

.. Mr.S.Ramakrishna Rao

Counsel for the Respondents

.. Mr.C.V.Malla Reddy
.. Mr.V.Rajeswara Rao
for R-2

CORAM :

HON'BLE SHRI R.RANGARAJAN :MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

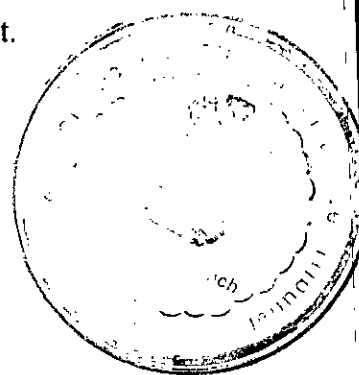
[As per Hon'ble Shri R.Rangarajan, Member(Admn.)]

Mr.S.Ramakrishna Rao, learned counsel for the applicant, Mr.C.V.Malla Reddy, learned standing counsel for the respondents and Mr.V.Rajeswara Rao, learned standing counsel for R-2. Mr.Manesh Kumar, Deputy Director Gazetted Recruitment Railway Board was present.

2. The applicant in this OA has filed this Review Application. The sum and substance of the R.A. is that his case should be considered for absorption in railways in a post where he will fit as per the medical standard possessed by him.

JL

11



3. It is a fact that the applicant had come out successfully in the Engineering Services after competing with the number of candidates who appeared for the selection. When a candidate who had come out successfully competing with thousands of other engineering ^{graduate} candidates restricting ^{his appointment may only} for a particular department namely Civil Engineering may not be appropriate. In that view the above observation is made. That observation ^{should} should not be treated lightly. It ~~has been~~ given the due respect on the basis of the extant rules and regulations. The applicant ^{is at} ~~has given~~ liberty to approach the authorities. If he had already ~~been~~ approached the authorities or if he approached ^g now his case should be considered for any other post in the other department where he fits with his medical standards in accordance with the law.

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Section Officer Court Offices
Central Administrative Tribunal
HYDRABAD